

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.42
(IB)-390(PB)/2023

IN THE MATTER OF:

ASK Property Investment Advisors Private Limited Petitioner/Applicant
Vs.
Nobility Estates Private Limited Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Wamika Trehan, Mr. Varun Chopra, Mr. Saurabh Jain, Advs. in IA-2222/2024
Mr. M.P. Sahay, Mr. Yaman Verma, Mr. Kartik Jindal, Ms. Srishti Malik, Advs. in IA-2691/2024 & IA-3073/2024
For the Financial : Ms. Divya Joshi, Ms. Anushree Poddar, Advs. in
Creditor / R-2 IA-2222/2024 & IA-2691/2024

ORDER

IA-2691/2024

Ld. Counsel Mr. M.P. Sahay appearing on behalf of the Applicant seeks time to serve the application upon the RP and other counsels present today.

At request and with consent of the parties, list the matter for a physical hearing **on 13.08.2024.**

IA-2222/2024, IA-3073/2024

At request and with consent of the parties, list the matter for a physical hearing **on 13.08.2024.**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)